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Title: Need to implement, the final verdict of Cauvery River Water Tribunal and setting up of Cauvery Management Board and Cauvery Water Regulatory Authority.

□□SHRI K. PARASURAMAN (THANJAVUR): Hon. Deputy Speaker, Vanakkam. Cauvery river water issue is one among the contentious river water issues concerning Tamil Nadu. The agreements entered between erstwhile Madras presidency and the Princely State of Mysore during the years 1892 and 1924 clearly express the rights of Tamil Nadu over river Cauvery. During July 1986, the Tamil Nadu government urged upon the Union government to set up Cauvery river water Tribunal as regards sharing of Cauvery water. After the Orders of Hon. Supreme Court in May 1990, as per the Inter-State River Water Sharing Act of 1956, the Union Government had setup Cauvery River Water Tribunal in June 1990 to look into issues relating to Cauvery river water sharing. After a long struggle by the Tamil Nadu Government, the Cauvery River Water Tribunal issued an interim order on 25 June 1991. The Tribunal has also issued strict orders for release 205 TMC water from Cauvery to Mettur Dam in Tamil Nadu besides fixing the amount of water that is to be released to Tamil Nadu through river Cauvery on weekly and monthly basis. Due to the continuous efforts of Hon. Chief Minister of Tamil Nadu *Dr.Puratchithalaivi Amma*, the final verdict of Cauvery River Water Tribunal was published in the Union Gazette on 19 February 2013. After the Gazette notification Hon. Chief Minister of Tamil Nadu *Dr.Puratchithalaivi Amma* in a letter written to the Hon. Prime Minister had requested for setting up of Cauvery Management Board and Cauvery Water Regulatory Authority. Even the Hon. Supreme Court has opined that it is the duty of the Union Government to setup the Cauvery Management Board and Cauvery River Water Monitoring Group. Hon'ble Minister for Water Resources. Due to the insufficient water released through Cauvery to Tamil Nadu during the last two years, water could not be released for agricultural purposes from Mettur Dam as per schedule on 12 June 2015. As a result, the livelihood of several lakhs of farmers has been affected. There has been a considerable loss in Kuruvai rice cultivation in the Cauvery Delta Districts. It has affected the economy of Tamil Nadu as well as the economy of the country. On behalf of Hon. Chief Minister of Tamil Nadu *Dr. Puratchithalaivi Amma*, on behalf of farmers of Cauvery Delta Region and on my own behalf, I urge upon the Union Minister of Water Resources to completely implement the final verdict of Cauvery River Water Tribunal and protect the legal rights of farmers of the Tamil Nadu by setting up the Cauvery Management Board and Cauvery Water Regulatory Authority very soon. Thank you.